



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 ഫെബ്രുവരി 23 23rd February 2021	നമ്പർ } No. } 8
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## PART III

### Judicial Department

#### CHIEF JUDICIAL MAGISTRATE COURT, KOLLAM

#### NOTIFICATION

No. E-5734/2020. 15th January 2021.

*Sub:*—Jurisdiction over the newly constituted Cyber Crime Police Stations at Kollam City and Kollam Rural—Notification issued—reg.

*Read:*—(1) G.O. (P) No. 52/2020/Home dated 28-10-2020.

(2) O.M. No. D7 A(1)-263/2021 dated 8-1-2021 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred upon by Section 14(1) of the Code of Criminal Procedure, (Central Act 2 of 1974), the Chief Judicial Magistrate, Kollam hereby exercise all the powers of the Jurisdiction over the Cyber Crime Police Station of the Police district of Kollam City and the Cyber Crime Police Station of the Police district of Kollam Rural provided by

law or any powers within which he/she has been invested by the Hon'ble High Court of Kerala, as an interim measure.

(Sd.)

Chief Judicial Magistrate.

#### Explanatory Note

(This does not form part of the notification but is intended to indicate its general purport.)

As per the order read as 1st paper above, Government have accorded administrative sanction to establish a Cyber Crime Police Station in the Police district of Kollam City and a Cyber Crime Police Station in the Police district of Kollam Rural. As per the Official Memorandum read as 2<sup>nd</sup> above, Hon'ble High Court has directed to vest the territorial jurisdiction over the newly formed Cyber Crime Police Stations with the Chief Judicial Magistrate Court, Kollam as an interim measure and to issue necessary notification in this

regard. Accordingly, the jurisdiction over the Cyber Crime Police Stations in the Police districts of Kollam City and Kollam Rural is vested with the Chief Judicial Magistrate Court, Kollam as an interim measure.

This notification is intended to achieve the above object.

**Chief Judicial Magistrate Court, Alappuzha**

**NOTIFICATION**

No. SS-376/2021. *14th January 2021.*

*Sub:—*Crl. Court Administration—Alappuzha District— Vesting jurisdiction over the newly constituted Cyber Police Station in Alappuzha District— Notification issued— Reg.

*Ref:—*(1) G. O. (M. S.) No. 198/2020/Home dated 22-10-2020 of the Government of Kerala.

(2) Kerala Gazette (Extra Ordinary) Notification dated 28-10-2020.

(3) Letter No. D1-79246/2020/A dated 24-12-2020 of the District Police Chief, Alappuzha.

(4) O. M. No. D7 A (1)-263/2021 dated 8-1-2021 of the Hon'ble High Court of Kerala.

As per the direction of the Hon'ble High Court of Kerala (vide Official Memorandum cited 4th in the reference) the Chief Judicial Magistrate, Alappuzha in exercising the powers conferred u/s 14(1) of the Code of Criminal Procedure hereby confers to exercise all the powers of the jurisdiction of crimes related to Cyber law within the Jurisdiction of Alappuzha Cyber Police Station with the Chief Judicial Magistrate Court, Alappuzha as an interim measure as per schedule of jurisdiction shown below:

**SCHEDULE OF JURISDICTION**

All the cases coming under the limits of Alappuzha Police District related to crimes coming under cyber law or any powers within which he/she has been invested by the Hon'ble High Court of Kerala.

This notification shall come in to force as on and from the 14th January 2021.

(Sd.)  
*Chief Judicial Magistrate.*

**Proceedings of the Chief Judicial Magistrate Kottayam**

(Present : Sri Rajiv Jayaraj, Chief Judicial Magistrate)

*Sub:—*Judicial Department—Vesting Jurisdiction over the Cyber Crime Police Stations in Kottayam District—Difining Jurisdiction—Notification issued.

*Read:—*High Court O. M. No. D74 (1)-263/2021 dated 8-1-2021.

**Notification No. E-180/2021 dated 12th January 2021**

In exercise of the powers conferred upon the undersigned u/s 14 (1) Cr. P. C. (Central Act 2 of 1974) the Chief Judicial Magistrate, Kottayam, hereby defined the area shown in Col. II of the schedule hereto attached as the local area within which the Magistrate mentioned in Col. I have jurisdiction. This order will take effect from the date of this notification.

<i>Name and Designation of the Magistrate</i>	<i>Area of Jurisdiction</i>
I	II
Sri Rajiv Jayaraj, Chief Judicial Magistrate, Kottayam	Kottayam District

(Sd.)  
*Chief Judicial Magistrate.*

**കാഞ്ഞിരപ്പള്ളി ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ് മജിസ്ട്രേറ്റ് കോടതി-II**

നോട്ടീസ്

നമ്പർ ഡി-141/2021.

2021 ജനുവരി 13.

ഈ കോടതിയുടെ പരിഗണനയിലിരുന്നതും തീർപ്പുകൽപ്പിച്ചു തുടങ്ങിയ വിവിധ കേസുകളിൽ ഉൾപ്പെട്ട താഴെ വിവരിക്കുന്ന വാഹനം സംബന്ധിച്ച് എന്തെങ്കിലും അവകാശവാദം ഉള്ളവർ ഈ നോട്ടീസ് പ്രസിദ്ധപ്പെടുത്തി പത്തു ദിവസത്തിനകം അവ ഈ കോടതിയെ ബോധ്യപ്പെടുത്തി അവ വിട്ടുകിട്ടുവാനുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതാണ്. അല്ലാത്തപക്ഷം മറ്റൊരു അറിയിപ്പ് കൂടാതെ ടി വാഹനങ്ങൾ സർക്കാരിലേക്ക് കണ്ടുകെട്ടുന്നതാണ്.

<u>വാഹനവിവരം</u>			
തൊണ്ടി നമ്പർ	കേസ് നമ്പർ	ക്രൈം നമ്പർ	ഇനവിവരം
T-481/14	ST-2144/14	Cr.No.1273/14 Ponkunnam PS	Reg. No. KL 33 D 4415 Ape Auto

(ഒപ്പ്)  
ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ് മജിസ്ട്രേറ്റ്-II.

**Proceedings of the Chief Judicial Magistrate, Ernakulam**

*(Present : Sri Sunil, K. P., Chief Judicial Magistrate, Ernakulam)*

*Sub:*—Redefining the territorial jurisdiction of Chief Judicial Magistrate Court, Ernakulam and Judicial First Class Magistrate Court, Kalamassery—Notification issued-reg.

*Read:*—(1) Notification No. A3-2356/2015 dated 26-3-2015 of this office.

(2) Section 14(1) of the Code of Criminal Procedure 1973 (Central Act 2 of 1974).

(3) O.M No. D7A(2)-27688/2019 dated 23-6-2020 of the Honble High Court of Kerala.

(4) O.M No. D7A(1)-263/2021 dated 8-1-2021 of the Hon'ble High Court of Kerala.

**Order No. B3-217/2021 dated 20-1-2021**

In further to the notification vide paper (1) above, and in exercise of the powers conferred as per paper (2) read above and order of the Honble High Court of Kerala vide paper (3) and (4) read above, the Chief Judicial Magistrate, Ernakulam hereby define the areas specified in column No. 4 of the Schedule- I to the local limits of the area within which the courts of the Judicial Magistrates of the First Class mentioned in column No. 2 thereof may exercise powers vested on them with effect from the date mentioned in column No. 5.

<i>Sl. No.</i>	<i>Name of Court</i>	<i>District</i>	<i>Local Limit of the Jurisdiction of the Court</i>	<i>With effect from</i>
(1)	(2)	(3)	(4)	(5)
1	Chief Judicial Magistrate Court Ernakulam	Ernakulam	1. 1st & 2nd Class offence of Cyber Crime Police Station, Kochi 2. 1st & 2nd Class offence of Cyber Crime Police Station, Ernakulam Rural 3. 1st Class offence of Ernakulam central Police Station 4. CBCID, Food, Drugs, Factories and Boilers, Legal Metrology and other cases except cases u/s 138 N. I Act arising within the jurisdiction of the Central Police Station 5. CBI, RPF, SARFAESI Act, Prize Chits and Money Circulation (Banning) Act 1978	11-5-2019    1-11-2020  } Already vested jurisdiction vide notification read 1 above
2	Temporary Judicial Magistrate of First Class, Kalamassery	Ernakulam	1. 1st & 2nd Class offence of Kochi Metro Police Station 2. 1st & 2nd Class offence of Kalamassery Police Station 3. 1st & 2nd Class offence of Eloor Police Station 4. CBCID, Excise, Forest, Labour, Food, Drugs, Traffic offences, Legal Metrology and other cases arising within the jurisdiction of the above mentioned Police Station	17-2-2019   } Already vested jurisdiction vide notification read 1 above

(Sd.)

*Chief Judicial Magistrate.*

Ernakulam-682 011.

**Office of the Chief Judicial Magistrate, Thrissur**

NOTIFICATION

No. A1-6350/2019.

12th January 2021.

*Sub:—*Judiciary—Defining local jurisdiction of Chief Judicial Magistrate Court, Thrissur—  
Notification under Section 14(1) of Code of Criminal Procedure-Regarding.

*Read:—*O.M. No. D7A(1)-263/2021 dated, 8-1-2021 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred by the Sub Section (1) of Section 14 of the Code of the Criminal Procedure 1973 (Act 3 of 1974) the Chief Judicial Magistrate, Thrissur hereby defines the local areas shown in Column No. II within which the person mentioned in Column No. I of the Schedule hereunder may exercise all or any of the powers which may be invested under the Code from the date of Notification.

SCHEDULE

Column No. I	Column No. II									
<i>Sl. No.</i>	<i>Name of Officer</i>									
<i>Sl. No.</i>	<i>Local Area Comprised in the Jurisdiction</i>									
1	Sri Prakasan, P T., Chief Judicial Magistrate, Thrissur									
	<table border="0"> <tr> <td>1. Thrissur East Police Station</td> <td rowspan="3">}</td> <td rowspan="3">1st Class power</td> </tr> <tr> <td>2. Thrissur west Police Station</td> </tr> <tr> <td>3. Railway Police Station, Thrissur</td> </tr> <tr> <td>4. Railway Protection Force, Thrissur</td> <td rowspan="2">}</td> <td rowspan="2">1st &amp; 2nd Class power</td> </tr> <tr> <td>5. Cyber Crime Police Station, Thrissur</td> </tr> </table>	1. Thrissur East Police Station	}	1st Class power	2. Thrissur west Police Station	3. Railway Police Station, Thrissur	4. Railway Protection Force, Thrissur	}	1st & 2nd Class power	5. Cyber Crime Police Station, Thrissur
1. Thrissur East Police Station	}	1st Class power								
2. Thrissur west Police Station										
3. Railway Police Station, Thrissur										
4. Railway Protection Force, Thrissur	}	1st & 2nd Class power								
5. Cyber Crime Police Station, Thrissur										

Thrissur.

(Sd.)  
Chief Judicial Magistrate.

**Court of the Judicial First Class Magistrate-I, Perambra**

ലേല പരസ്യം

(1)

നമ്പർ ഡി-94/2020.

2021 ജനുവരി 13.

ഈ കോടതിയിൽ നിന്നും തീർപ്പാക്കപ്പെട്ട താഴെ പറയുന്ന കേസുകളിൽ ഉൾപ്പെട്ട തൊണ്ടി മുതലുകൾ 20-2-2021-ാം തീയതി 10.30 മണിക്ക് പേരാമ്പ്ര പോലീസ് സ്റ്റേഷനിൽ വെച്ച് പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്. ലേല സംഖ്യ ലേല സമയത്ത് തന്നെ ഓഫീസിൽ അടയ്ക്കേണ്ടതാണ്. എന്തെങ്കിലും കാരണവശാൽ ലേലം മാറ്റി വെയ്ക്കുകയാണെങ്കിൽ 1-3-2021-ാം തീയതി മേൽപറഞ്ഞ സ്ഥലത്തുവെച്ചുതന്നെ ലേലം നടക്കുന്നതാണ്.

<i>Sl. No.</i>	<i>Item No.</i>	<i>Case No.</i>	<i>Description of Vehicle</i>	<i>Premises</i>
1	PR. 186/10	Cr. 262/10 of Perambra P. S.	KL-7-G-8481 Motor Cycle	Perambra Police Station
2	PR. 5/14	Cr. 1136/13 of Perambra P. S.	KL-18-B-9671 Autorikshaw	Perambra Police Station
3	PR. 322/14	Cr. 694/14 of Perambra P. S.	KL-56-J-3923 Motorcycle	Perambra Police Station
4	PR. 81/15	Cr. 174/15 of Perambra P. S.	KL-57-C-9940 Motorcycle	Perambra Police Station

(2)

നമ്പർ ഡി-94/2020.

2021 ജനുവരി 13.

ഈ കോടതിയിൽ നിന്നും തീർപ്പുകൽപ്പിച്ച താഴെ പറയുന്ന കേസുകളിൽ ഉൾപ്പെട്ട തൊണ്ടി മുതലുകൾ 20-2-2021-ാം തീയതി 10.30 മണിക്ക് കുറച്ചുണ്ട് പോലീസ് സ്റ്റേഷനിൽ വെച്ച് പരസ്യമായി ലേലം ചെയ്യുന്നതാണ്. ലേല സംഖ്യ ലേല സമയത്ത് തന്നെ ഓഫീസിൽ അടയ്ക്കേണ്ടതാണ്. എന്തെങ്കിലും കാരണവശാൽ ലേലം മാറ്റി വെയ്ക്കുകയാണെങ്കിൽ 1-3-2021-ാം തീയതി മേൽപറഞ്ഞ സ്ഥലത്തുവെച്ചുതന്നെ ലേലം നടക്കുന്നതാണ്.

<i>Sl. No.</i>	<i>Item No.</i>	<i>Case No.</i>	<i>Description of Vehicle</i>	<i>Premises</i>
1	PR. 279/10	Cr. 381/16 of Koorachundu P. S.	KL-56-A-9828 Motor Cycle	Koorachundu Police Station

(Sd.)

Perambra.

*Judicial First Class Magistrate-I.*

### Office of the Chief Judicial Magistrate, Kozhikode

#### NOTIFICATION

No. C1/402/2021.

13th January 2021.

*Read:—*(1) O. M. No. D7A(1)-263/2021 dated 8-1-2021 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred Under Section 14 (1) of the Criminal Procedure Code 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby redefines the local limits of the area within which the Magistrate whose name is specified in column No. I of the schedule given below may continue to exercise all or any of the powers vested on him as chief Judicial Magistrate by the code and by the High Court, in the local area specified under column No. III of the said scheduled and as to jurisdiction of Cyber Police Station, it shall be with effect from 8-1-2021.

#### SCHEDULE

<i>Sl. No.</i>	<i>Name of Magistrate and Court</i>	<i>District</i>	<i>Local limits of Police station area wise Jurisdiction</i>
	<b>I</b>	<b>II</b>	<b>III</b>
1	Sri Dinesh, C. R., Chief Judicial Magistrate, Kozhikode.	Kozhikode	First class Jurisdiction over the Police station limits of Kozhikode town Police Station and RPF except cases U/s. 138 of NI Act, and first and second class Jurisdiction over Coastal Police Stations of Beypore, Elathur and Vatakara and jurisdiction over Cyber Police Stations of the Police Districts of Kozhikode City and Kozhikode Rural.

(Sd.)

Kozhikode.

*Chief Judicial Magistrate.*

**Chief Judicial Magistrate Court, Kalpetta, Wayanad**

## NOTIFICATION

No. C-5790/2020.

16th January 2021.

*Read:—*(1) G.O. (P) No. 52/2020/Home dated 28-10-2020

(2) Official Memorandum No. D7A(1)-263/2021 Dated 8-1-2021 of Hon'ble High Court of Kerala,

In exercise of the powers conferred under section 14 (1) of the Code of Criminal Procedure 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Kalpetta with the concurrence of Hon'ble High Court of Kerala, hereby defines the area and offences shown in Col. No. 3 of the schedule to be the local limits within which the Magistrate, mentioned in Col. No. 1 may exercise the powers w.e.f 16-1-2021 in the respective courts shown in Col. 2 of the schedule.

<i>Name of Magistrate</i>	<i>Name of Court and Station</i>	<i>Local limits of Jurisdiction in respect of Police Station with offence details</i>
1	2	3
Sri Pradeep, K. P.,	Chief Judicial Magistrate Court, Kalpetta	Cyber Crime Police Station housed at Kalpetta having jurisdiction over Police District of Wayanad for the offences under the information Technology Act, 2000 (Central Act 21 of 2000) and relevant sections of the IPC 1860 (Central Act 45 of 1860) and special and local laws that may be invoked along with Information Technology Act or in the case of offences where computer or information resources are used to commit the crime.

Office of the Chief Judicial  
Magistrate, Kalpetta.

(Sd.)  
*Chief Judicial Magistrate.*

**Explanatory Note**

(This does not form part of the Notification, but is intended to indicate its general purport.)

By G. O.(P)No.52/2020/Home Dated 28-10-2020 Government have sanctioned to start functioning of Cyber Crime Police Stations to investigate offences under the Information Technology Act, 2000 (Central Act 21 of 2000) and relevant sections of the Indian Penal Code, 1860 (Central Act 45 of 1860) and special and local laws that may be invoked along with Information Technology Act or in the case of offences where computer or Information resources are used to commit the crime with jurisdiction over the areas specified against column 3 there of. Hon'ble High Court vide Official Memorandum No. D7A(1)-263/2021 dated 8-1-2021 had permitted to take necessary steps for vesting the jurisdiction with the Chief Judicial Magistrate Court as an interim measure. This notification is issued accordingly.

**Court of Chief Judicial Magistrate, Kasaragod**

## NOTIFICATION

No. A1-254/2021.

22nd January 2021.

*Read:—*Official Memorandum No. D7 A(1)-263/2021 dated 8-1-2021 of the Hon'ble High Court of Kerala.

As per the Official Memorandum of the Hon'ble High Court of Kerla, read above, the Chief Judicial Magistrate, Kasaragod is directed to issue notification vesting the jurisdiction of newly established Cyber Crime Police Station, Kasaragod with the Chief Judicial Magistrate, Kasaragod, as an interim measure.

In exercise of powers conferred under Section 14(1) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) the Chief Judicial Magistrate, Kasaragod hereby defines the areas specified in Column No. II of the Schedule shown hereunder to be the local areas wherein which the Court mentioned in Column No. I of the schedule may exercise all or any of the powers under the Criminal Procedure Code with effect from the date of functioning of Cyber Crime Police Station, Kasaragod.

## SCHEDULE

<i>Name of Court</i>	<i>Area</i>
I	II
Chief Judicial Magistrate's Court, Kasaragod	The whole area comprised within the limits of Cyber Crime Police Station, Kasaragod

(Sd.)

Kasaragod-671 123.

*Chief Judicial Magistrate.*